IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY, THE TWENTY FOURTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND

THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 12855 OF 2023

Between:

1. Md.Sarfroz Ahmed, S/o. Md. Nazeer Ahmed, Age. 37 years, Occ. TGT(Maths), TSWRS/JC, Chilkur COE(Boys), Hyderabad District.
2. Md.Akmaluddin Ather, S/o.MD Basheeruddin, Age. 41 years, Occ. TGT(Maths), TSWRS/JC, Bodhan (Boys), Nizamabad District.

.....PETITIONERS

AND

1. The State of Telangana, Rep by its Principal Secretary, General Administration, (SPF-1) Dept, Secretariat, Hyderabad.
2. The Telangana Social Welfare Residential, Educational Institutions Society, Rep by its Secretary, Hyderabad.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ order or direction especially one in the nature of Writ of Mandamus declaring that a)the action proposed in pursuance of Telangana Public Employment (OLC 85 order) 2018 issued vide GSR No.820(E), dt 29-8-2018 is illegal and arbitrary. b)declare that since Petitioners being employees of 2nd and 3rd respondents societies, either the Presidential order or the G.O.Ms.No.317 dt 6-12-2021 cannot be applied to the institution in which Petitioners is working and therefore the proposed action of allotment of Petitioners to different zones while organizing them into local cadres vide proceedings in Rc.No.G/TS/0202/2019, dt 5-7-2022 is illegal and arbitrary. c)the action of the respondents in issuing

allotment orders to the Petitioners vide proceedings dt 26-9-2022 allotting the Petitioners to different zones in pursuance of G.O.Ms.No.317 dt. 6-12-2021 is illegal and arbitrary. d)further declare that the Petitioners cannot be allotted to different local cadres in pursuance of Telangana Public Employment (OLC and RDR) Order,2018 issued vide GSR No.820(E), dt 29-8-2018 nor in pursuance of G.O.Ms.No.317, dt 6-12-2021 and in pursuance of Memo in Rc.No.G/TS/0202/2019, dt. 5-7-2022. e)Further declare that Petitioners is entitled to continue in his respective place without reference to his allotment order dt. 26-9-2022.

I.A.NO:1 OF 2023

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to continue the Petitioners in his respective place by suspending the operation of his allotment order dt; 26-9-2022 ssued in pursuance of G.O.Ms.No.317, dt. 6-12-2021, pending disposal of the writ petition.

I.A.NO:2 OF 2023

Between:

The Telangana Social Welfare Residential, Educational Institutions Society, Rep by its Secretary, Hyderabad.

.....PETITIONER/RESPONDENT No.2 in W.P

AND

1. Md.Sarfroz Ahmed, S/o. Md. Nazeer Ahmed, Age. 37 years, Occ. TGT(Maths), TSWRS/JC, Chilkur COE(Boys), Hyderabad District.
2. Md.Akmaluddin Ather, S/o.MD Basheeruddin, Age. 41 years, Occ. TGT(Maths), TSWRS/JC, Bodhan (Boys), Nizamabad District.

.....RESPONDENTS/PETITIONERS IN W.P

3. The State of Telangana, Rep by its Principal Secretary General Administration, (SPF-1) Dept, Secretariat, Hyderabad.

.....RESPONDENTS/

RESPONDENT No.2 in W.P

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to vacate the interim orders in W.P.No.12855 of 2023.

Counsel for the Petitioners : SRI SRINIVASA RAO MADIRAJU

Counsel for the Respondent No.1 : Ms. M.SHALINI, GP FOR SERVICES-II

Counsel for the Respondent No.2 : SRI S.BHOOPAL REDDY

The Court made the following ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.12855 of 2023

ORDER:

Learned counsel Sri Srinivasa Rao Mudiraju appears for the petitioners.

Ms. M.Shalini, learned Government Pleader for Services-II, appears for respondent No.1.

2. This writ petition has been filed for the following relief:

> "For the reasons accompanying the affidavit, it is therefore prayed that this Hon'ble Court may be pleased to issue a writ order or direction especially one in the nature of Writ of Mandamus declaring that
>
> a) the action proposed in pursuance of Telangana Public Employment (OLC & RDC) Order, 2018 issued vide GSR No.820(E), dt 29-8-2018 is illegal and arbitrary.
>
> b) declare that since Petitioners being employees of 2nd and 3rd respondents societies, either the Presidential order or the G.O.Ms.No.317 dt 6-12-2021 cannot be applied to the institution in which Petitioners are working and therefore the proposed action of allotment of Petitioners to different zones

while organizing them into local cadres vide proceedings in Rc.No.G/TS/0202/2019, dt 5-7-2022 is illegal and arbitrary.

c) the action of the respondents in issuing allotment orders to the Petitioners vide proceedings dt 26-9-2022 allotting the Petitioners to different zones in pursuance of G.O.Ms.No.317 dt. 6-12-2021 is illegal and arbitrary.

d) further declare that the Petitioners cannot be allotted to different local cadres in pursuance of Telangana Public Employment (OLC & RDR) Order, 2018 issued vide GSR No.820(E), dt 29-8-2018 nor in pursuance of G.O.Ms.No.317, dt 6-12-2021 and in pursuance of Memo in Rc.No.G/TS/0202/2019, dt. 5-7-2022.

e) Further declare that Petitioners are entitled to continue in their respective place without reference to their allotment order dt. 26-9-2022.

f) and pass such order or orders as this Hon'ble Court may deemed fit and proper in the circumstances of the case."

3. Learned counsel for the petitioners seeks permission to withdraw the writ petition.

4. Learned counsel for the other side reports no objection.

5. Accordingly, the writ petition is dismissed as withdrawn. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-M. JAWAHAR REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. Two CCs to GP FOR SERVICES-II, High Court for the State of Telangana at Hyderabad. [OUT]
2. One CC to SRI SRINIVASA RAO MADIRAJU, Advocate [OPUC]
3. One CC to SRI S.BHOOPAL REDDY, Advocate (OPUC)
4. Two CD Copies

SA

HIGH COURT

DATED:24/10/2025



ORDER

WP.No.12855 of 2023

DISMISSING THE W.P

AS WITHDRAWN WITHOUT COSTS.

6/11/25